

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of transmission asset namely "Asset-I : 2 Nos. 220 kV Line bays at Saharanpur (PG)."
Date of Hearing	:	12.1.2023
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Uttar Pradesh Power Corporation Limited and 15 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Zafrul Hasan, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of transmission asset, namely, "Asset-I: 2 Nos. 220 kV Line bays at Saharanpur (PG);
 - b. COD of the instant asset is claimed as 10.4.2022 under Regulation 5(2) of the 2019 Tariff Regulations, as the downstream system of UPPTCL has not been put to commercial operation;
 - c. No reply has been received from any of the Respondents.
3. The Commission observed that since the 2020 Sharing Regulations have been notified, the instant petition is to be heard accordingly.
4. After hearing the representative of the Petitioner, the Commission admitted the petition and directed to issue notice to the Respondents. The Commission



directed the Petitioner to serve a copy of the petition on the Respondents and the Respondents to file reply on affidavit, by 3.2.2023, and the Petitioner to file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time will be granted.

5. The matter shall be listed for hearing on 02.03.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

